

ANTI-DUMPING ON NARROW WOVEN FABRICS ORIGINATING IN OR EXPORTED FROM PR CHINA AND CHINESE TAIPEI [Notfn. No. 8/05-Cus., dt. 14.2.2005]

Whereas, in the matter of import of narrow woven fabrics (also known as hook and look tape fasters or Velcro tapes) (hereinafter referred to as the subject goods), falling under Chapter 58 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) originating in or exported from Peoples Republic of China and Chinese Taipei (hereinafter referred to as the subject countries), the designated authority vide its preliminary findings notification No. 14/24/2003-DGAD, dated the 10th January 2005, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th January 2005, has come to the conclusion that –

- (i) the subject goods have been exported to India from the subject countries below its normal value;
 - (ii) the domestic industry has suffered material injury;
 - (iii) the injury has been caused cumulatively by the dumped imports from the subject countries;
- and has recommended to impose provisional anti dumping duties, pending final determination, on all imports of the subject goods, originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under chapter 58 of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries specified in the corresponding entry in column (5), and exported from the countries specified in the corresponding entry in column (6) and produced by the producers specified in the corresponding entry in column (7) and exported by the exporters specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equivalent to difference between the amount specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11), and per unit of measurement as specified in the corresponding entry in column (10), of the said Table and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Heading	Des- cription of goods	Specifi- cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure- ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	5806	Narrow woven fabrics	Any Specification	Any country	Chinese Taipei	Any	Any	7.61	Kg.	US Dollar
2.	5806	Narrow woven fabrics	Any Specification	Chinese Taipei	Any	Any	Any	7.61	Kg.	US Dollar
3.	5806	Narrow woven fabrics	Any Specification	Any	China PR	Any	Any	8.02	Kg.	US Dollar
4.	5806	Narrow woven fabrics	Any Specification	China PR	Any	Any	Any	8.02	Kg.	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective upto and inclusive of the 13th day of August 2005 and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, -

(a) "landed value" means the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties levied under sections 3, 3A, 8B, 9 and 9A of the said Customs Tariff Act; and

(b) "rate of exchange" applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers under sub-clause (i) of clause (a) of sub-section (3) of section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI-DUMPING DUTY ON NARROW WOVEN FABRICS ORIGINATING IN OR EXPORTED FROM PR CHINA & CHINESE TAIPEI:

Notfn. No. 76/05-Cus., dt. 25.7.2005 as amended by 46/10

WHEREAS in the matter of import of narrow woven fabrics having pile weave made up of manmade fibres, used as a fastening tape (also known as hook and loop tape fasteners or Velcro tapes or fastening tapes) (hereinafter referred to as subject goods), falling under Chapter 58 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from Peoples Republic of China and Chinese Taipei (hereinafter referred to as subject countries), the designated authority *vide* its preliminary findings, No. 14/24/2003-DGAD dated the 10th January, 2005 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10th January, 2005, had come to the conclusion that -

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the domestic industry has suffered material injury;
- (c) the injury had been caused cumulatively by the dumped imports from the subject countries;

AND whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed an anti-dumping duty *vide* notification No. 8/2005-Customs, dated the 14th February, 2005 published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, dated the 14th February, 2005 *vide* G.S.R. 72(E), dated the 14th February, 2005;

AND whereas, the designated authority, *vide* its final findings No. 14/24/2003-DGAD dated the 7th June, 2005, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 7th June, 2005, has come to the conclusion that -

- (a) the subject goods have been exported to India from the subject countries below its normal value;
- (b) the Indian domestic industry has suffered material;
- (c) the injury had been caused cumulatively by the dumped imports from the subject countries;

and has recommended to impose definitive anti-dumping duty, on all imports of the subject goods, originating

in or imported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) and sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under chapter heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (5), and exported from the countries as specified in the corresponding entry in column (6), and produced by the producers as specified in the corresponding entry in column (7), and exported by the exporters as specified in the corresponding entry in column (8), and imported into India, an anti-dumping duty which shall be equivalent to the difference between the amount as specified in the corresponding entry in column (9) in the currency as specified in the corresponding entry in column (11), and per unit of measurement as specified in the corresponding entry in column (10), of the said table and the landed value of such imported goods in like currency per like unit of measurement.

Table

S. No.	Heading	Des- cription of goods	Specifi- cation	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of Measure- ment	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.	5806	Narrow woven fabrics having pile weave, made up of man made fibres (also known as hook and loop tape fasteners or Velcro tapes or fastening tape)	Any	Any country	Chinese Taipei	Any Producer	Any Exporter	7.61	Kg.	US Dollar
2.	5806	Narrow woven fabrics having pile weave, made up of man made fibres (also known as hook and loop tape fasteners or Velcro tapes or fastening tape)	Any	Chinese Taipei	Any	Any Producer	Any Exporter	7.61	Kg.	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
3.	5806	Narrow woven fabrics having pile weave, made up of man made fibres (also known as hook and loop tape fasteners or Velcro tapes or fastening tape)	Any	Any country	China PR	Any Producer	Any Exporter	8.02	Kg.	US Dollar
4.	5806	Narrow woven fabrics having pile weave, made up of man made fibres (also known as hook and loop tape fasteners or Velcro tapes or fastening tape)	Any	China PR	Any	Any Producer	Any Exporter	8.02	Kg.	US Dollar

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, i.e. the 14th February 2005, and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, -

(a) "landed value" shall be the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975 (51 of 1975);

(b) the "rate of exchange" applicable for the purposes of calculation of anti-dumping duty under this notification shall be the exchange rate specified in the notification issued from time to time in exercise of powers conferred under sub-section (3) of section 14 of the Customs Act, 1962 and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962 (52 of 1962).

3. This notification shall remain in force up to and inclusive of the 13th day of February, 2011, unless the same is revoked earlier.

**ANTI DUMPING DUTY ON NARROW WOVEN FABRICS HAVING PILE WEAVE,
ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.
[NOTFN. NO. 108/10-CUS., DT. 6.10.2010 AS AMENDED BY 52/15]**

Whereas, the designated authority, *vide* its notification No. 15/9/2009-DGAD, dated 20th August, 2009 published in Part I, Section 1 the Gazette of India, Extraordinary, dated the 21st August, 2009, had initiated a review in the matter of continuation of anti-dumping on imports of Narrow woven fabrics having pile weave, made up of manmade fibres (also known as hook and loop tape fasteners or Velcro tapes or fastening tape) (hereinafter referred to as the subject goods) falling under heading 5806 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the People's Republic of China and Chinese Taipei (hereinafter referred to as the subject countries), imposed *vide* notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 76/2005- Customs, dated the 25th July, 2005, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.503(E), dated the 25th July, 2005;

And whereas, the Central Government had extended the anti-dumping duty on the subject goods, originating in, or exported from, the subject country upto and inclusive of the 13th February, 2011 *vide* notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 46/2010- Customs, dated the 12th April, 2010, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R.311(E), dated the 12th April, 2010;

And whereas, in the matter of review of anti-dumping on import of the subject goods, originating in, or exported from, the subject countries, the designated authority in its final findings issued *vide* notification No. 15/9/2009-DGAD, dated 19th August, 2010 published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th August, 2010, had come to the conclusion that-

(i) the subject goods were entering the Indian market at dumped prices and dumping margin of the subject goods imported from subject countries were significant and above the de-minimis limits prescribed. The subject goods continued to be exported to India at dumped prices in spite of existing anti dumping duties;

(ii) the domestic industry continued to suffer material injury in spite of the existing anti dumping duties. Further, it was noted that in the event that the present anti dumping duties were revoked, injury to the domestic would likely to continue and intensify;

(iii) the anti-dumping duty is required to be extended and modified;

and had recommended continued imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from, the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corre-

sponding entry in column (2), the specification of which is specified in column (4) of the said Table, originating in the country as specified in the corresponding entry in column (5), and produced by the producer as specified in the corresponding entry in column (7), when exported from the country as specified in the corresponding entry in column (6), by the exporter as specified in the corresponding entry in column (8), and imported into India, an anti-dumping at the rate equal to the amount indicated in the corresponding entry in column (9), in the currency specified in the corresponding entry in column (11) and per unit of measurement specified in the corresponding entry in column (10) of the said Table.

Table

Sl. No.	Heading	Description of goods	Specification	Country of	Country of origin	Producer export	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	5806	Narrow woven fabrics having pile weave, made up of manmade fibres (also known as hook and loop tape fasteners or Velcro tapes or fastening tape)	Any	Any Country	Chinese Taipei	Any producer	Any exporter	1.75	kg	US Dollar
2	5806	Narrow woven fabrics having pile weave, made up of manmade fibres (also known as hook and loop tape fasteners or Velcro tapes or fastening tape)	Any	Chinese Taipei	Any	Any producer	Any exporter	1.75	kg	US Dollar
3	5806	Narrow woven fabrics having pile weave, made up	Any	Any Country	People's Republic of China	Any producer	Any exporter	2.87	kg	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
		of manmade fibres (also known as hook and loop tape fasteners or Velcro tapes or fastening tape)								
4	5806	Narrow woven fabrics having pile weave, made up of manmade fibres (also known as hook and loop tape fasteners or Velcro tapes or fastening tape)	Any	People's Republic of China	Any	Any producer	Any exporter	2.87	kg	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette. The anti-dumping duty shall be paid in Indian currency.

3. Notwithstanding anything contained in paragraph 2, this notification shall remain in force upto and inclusive of the 5th day of October, 2016, unless revoked earlier.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

ANTI DUMPING DUTY ON NARROW WOVEN FABRICS HOOK AND LOOP VELCRO TAPES ORIGINATING IN OR IMPORTED FROM SPECIFIED COUNTRIES.

[NOTFN. NO. 50/16-CUS., DT. 6.10.2016]

Whereas, the designated authority, vide notification No. 15/14/2015- DGAD, dated the 1st October, 2015, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 1st October, 2015, had initiated a review in the matter of continuation of antidumping duty on imports of "Narrow Woven Fabric" (hereinafter referred to as the subject goods), falling under sub-heading 5806 10 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the Peoples' Republic of China ('China PR'), (hereinafter referred to as the subject country), imposed

vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 108/2010-Customs, dated the 6th October, 2010, published in the Gazette of India, Part II, Section 3, Subsection (i), vide number G.S.R. 817 (E), dated the 6th October, 2010, and had requested for extension of anti-dumping duty for an additional period of one year from the date of its expiry, in terms of sub-section (5) of section 9A of the said Customs Tariff Act, pending the completion of the review;

And, whereas the Central Government had extended the anti-dumping duty imposed on the subject goods originating in, or exported from, the subject country vide notification No. 52/2015-Customs (ADD), dated the 28th October, 2015, published in the Gazette of India, Part II, Section 3, Sub-section (i), vide number G.S.R. 813(E), dated the 28th October, 2015 up to and inclusive of 5th October, 2016;

And whereas the designated authority, vide notification No. 15/14/2015-DGAD, dated the 22th September, 2016, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 22th September, 2016 has, inter alia, concluded that -

- (a) dumping of the subject goods continued from the subject country;
- (b) there is a clear likelihood of continuation or intensification of dumping from the subject country, in case of cessation of anti-dumping duties,

and having regard to the lesser duty rule, has recommended continuation of specific antidumping duty on imports of the subject goods from the subject country;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government after considering the aforesaid findings of the designated authority, hereby imposes on the goods the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), exported from the country specified in the corresponding entry in column (5), produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely :-

Table

S. No.	Sub heading	Description of goods	Countries/territories of Origin	Countries/territories of Export	Producer	Exporters	Duty	Unit of amount	Currency measure
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	580610	Narrow woven Fabrics Hook and Loop Velcro Tapes **	China PR	Any	Any	Any	1.87	Kg	US Dollar
2.	580610	Narrow woven Fabrics Hook and Loop Velcro Tapes **	Any	China PR	Any	Any	1.87	Kg	US Dollar

** Including fully processed but uncut hook and loop tape fasteners. This will however, not include unprocessed, un-bonded, uncut and un-brushed narrow woven fabrics.

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless

revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

